

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1741.
TO BE ANSWERED ON WEDNESDAY, THE 27TH JULY, 2022.**

EASE OF DOING BUSINESS

1741. SHRI PARTHIBAN S.R.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the reforms that the Centre and States have undertaken to improve the Ease of Doing Business in India in a State-wise manner;
- (b) the manner in which the Ease of Doing Business in India ranking is determined for the States;
- (c) whether the Ease of Doing Business in India ranking for States need reforms and if so, the reasons therefor; and
- (d) the manner in which it is likely to be implemented?

ANSWER

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Department for Promotion of Industry and Internal Trade (DPIIT), in coordination with Central Ministries/Departments, States and Union Territories (UTs), is spearheading various reforms to improve business regulatory environment in the country. DPIIT undertakes a dynamic reform exercise called Business Reforms Action Plan (BRAP), wherein all the States and UTs are assessed on the basis of implementation of designated reform parameters. The focus of the reforms has been to streamline the existing regulations and processes and eliminate unnecessary requirements and procedures.

The Action Plan features reform points spanning across number of areas such as Investment Enablers, Access to Information and Transparency, Online Single Window System, Land Administration and Transfer of Land and Property, Land Allotment, Construction Permits Enablers, Labour Regulation Enablers, Environment Registration Enablers, Inspection Enablers, Paying Taxes, Obtaining Utility Permits, Contract Enforcement and other sector specific reforms. All the States and UTs

have participated actively in this exercise over the years and reforms implemented by them are recorded on the BRAP Portal (<https://eodb.dpiit.gov.in/>).

- (b):** The assessment of States and UTs under Business Reforms Action Plan is based on feedback obtained from users/professionals against each of the reforms implemented by the respective States and UTs.
- (c) & (d):** The assessment exercise under Business Reforms Action Plan is evolving in nature and it is ensured that enhancements are made at every stage through a continuous consultative process. The stakeholders consultations are held regularly with the States/UTs, Ministries/Departments concerned and various Industry Associations and based on the consultations, the Action Plan, Assessment and Evaluation Methodology and other key aspects of the exercise are prepared so as to ensure that the exercise remain dynamic in nature and is in line with the existing business scenario in the country.
